

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:708

ANSWERED ON:10.12.2013

COGNIZABLE OFFENCES

Choudhary Shri Harish;Yadav Shri M. Anjan Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether instances of cognizable offences are increasing and the offenders of such crimes are not being brought to the book;
- (b) if so, the details thereof along with the total number of such cases reported during each of the last three years and the current year, State/UT-wise; and
- (c) the steps taken by the Government to reduce/check such cases in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) & (b): According to the National Crime Records Bureau (NCRB), a total of 22,24,831 cases , 23,25,575 cases and 23,87,188 cases of cognizable crimes under Indian Penal Code (IPC) were registered during 2010, 2011 and 2012 respectively. State/UT wise details of cases registered, cases charge-sheeted, cases convicted, persons arrested, persons charge-sheeted and persons convicted under total IPC crimes during 2010-2012 is enclosed at Annexure.

(c): 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge to the State Governments/UT Administrations to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime. In this regard, Advisory on Crime against Women has been issued on 4th September 2009, Advisory on crime against children has been issued on 14th July 2010, Advisory on Prevention, Registration, Investigation and Prosecution of Crime has been issued on 16th July, 2010, Advisory on Preventing & Combating Cyber Crime against Children has been issued on 4th January 2012 and Advisory on Registration of FIR irrespective of territorial jurisdiction has been issued on 10th May 2013.